

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 79 OF 2026

Between:

Cancer Treatment Services Hyderabad Private Limited, Having its
Registered Office at: Door No. 1-100/1/CCH, Nallagandla Village,
Serilingampally Mandal, Hyderabad-500019, Telangana, India.
Rep. by its Mohammed Faisal Siddiqui

...Petitioner

AND

Sparsh Hospitals and Critical Care Private Limited, Having its Registered
Office at: Plot No-A/407, Sahid Nagar, Bhubaneshwar - 751007, Odisha
State, India.

...Respondent

Arbitration Application under Section 11(6) of the Arbitration and Conciliation Act, 1996 praying that this Hon'ble Court may be pleased to:

- (i) appoint a sole arbitrator with the consent of the parties, or in the alternative, a presiding arbitrator such that the constitution of the arbitral tribunal is complete in terms of Clause 18 of the Agreement for adjudication of disputes between the Petitioner and the Respondent.

Counsel for the Applicant: Mr. D. Narendar Naik

Counsel for the Respondent: Mr. G. Sai Prasen

The Court made the following: ORDER

Mr. D.Narendar Naik, learned counsel appears for the applicant.

Mr. G. Sai Prasen, learned counsel appears for the respondent.

This application is preferred under Section 11 (6) of the Arbitration and Conciliation Act, 1996 (for short 'Act of 1996') for appointment of a presiding Arbitrator as the nominee arbitrators proposed by both the parties have not been able to arrive at a consensus despite nine months having elapsed after disposal of the Arbitration Application No.131 of 2025 dated 24.10.2025, wherein this Court had

been pleased to dispose of the Arbitration Application as both parties had agreed to the nomination of their Arbitrators, who in turn, will nominate the third Arbitrator.

After receipt of notice, the respondent has entered appearance.

Learned counsel for the applicant submits that this Court may proceed to appoint the third Arbitrator to constitute the Arbitral Tribunal. He further submits that the Arbitrators may be requested to keep in mind the ceiling of fees prescribed under the Schedule IV of the Act of 1996.

In the facts and circumstances noted above, since both the Arbitrators nominated by the respective parties, have failed to arrive at a consensus for appointment of the Presiding Arbitrator, this Court in exercise of the power under Section 11(6)(b) of the Act of 1996, proposes to appoint Sri Justice Chakradhari Sharan Singh, former Chief Justice of Orissa High Court (Resident of 52, Allahabad High Court Judges Colony, Sector 105, Noida-201 301; Mobile No.9431015002), to act as the Presiding Arbitrator to constitute the Arbitral Tribunal for adjudication of the dispute between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Act of 1996.

Registry is directed to communicate this order to the proposed Presiding Arbitrator.

Let the matter be listed after two weeks with the response, if any, of the proposed Presiding Arbitrator.

SD/- B.SATYAVATHI
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Sri Justice Chakradhari Sharan Singh, former Chief Justice of Orissa High Court (Resident of 52, Allahabad High Court Judges Colony, Sector 105, Noida-201 301; Mobile No.9431015002)(By Speed Post)(Along with a Copy of affidavit and material papers)
 2. The Section Officer, O.S.Section, High Court for the State of Telangana at Hyderabad.
 3. One CC to Mr. D. Narendar Naik, Advocate [OPUC]
 4. One CC to Mr. G. Sai Prasen, Advocate [OPUC]
 5. Two CD Copies
- KAM/KA

for

HIGH COURT

DATED: 10/07/2026

LIST AFTER TWO WEEKS



ORDER

ARBAPPL.No.79 of 2026

DIRECTION

(Signature)
12/7/26